

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8985/2013

(Arising out of impugned final judgment and order dated 17/08/2011 in WB No. 32456/1994 passed by the High Court of Judicature at Allahabad)

ALIGARH MUSLIM UNIV.

Petitioner(s)

VERSUS

HAR PRASAD & ORS.

Respondent(s)

(With appln. (s) for exemption from filing O.T. and permission to file additional documents)

WITH

SLP(C) No. 8937/2013

(With appln. for exemption from filing O.T. and Office Report)
I.A.No.1(Apln. for c/delay in filing SLP)

SLP(C) No. 8986/2013

(With appln. for c/delay in filing SLP and Office Report)

Date : 03/03/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Imtiaz Ahmed,Adv.
Ms. Naghma Imtiaz,Adv.
Mr. Ahmed Zargham,Adv.
For M/s. Equity Lex Associates,Advs.

For Respondent(s) Mr. Praveen Jain,Adv.
Mr. Siddharth Jain,Adv.

Mr. Tanmay Agrawal,Adv.
Mr. Upendra Mishra,Adv.
Mr. Vinay Garg,Adv.
Mr. Deepam Garg,Adv.

Mr. Ardhendumauli Kumar Prasad,Adv.

Mr. Rajinder Mathur,Adv.
Ms. Tanuja Bagga,Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner, four weeks' time is granted to take appropriate steps to bring on record the legal representatives of the deceased respondents.

(Anita Malhotra)
Court Master

(Chander Bala)
Court Master